

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 79/2011

Subject : Approval under Regulation - 86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff for Stage -I (Combined Assets (Notional DOCO : 1.10.2003) Combined Stage - I assets consisting of (a) 400 kV Meerut - Mandola Ckt - I along with associated bays at Meerut and Mandola Sub - Stations (DOCO: 1.10.2003) (b) 400 Kv Meerut - Mandola Ckt - II along with associated bays at Meerut and Mandola Sub - Stations (DOCO 1.4.2003) (c) ICT- II along with associated bays at Meerut Sub- station (DOCO 1.4.2003) (d) ICT -III along with associated bays at Meerut Sub - station (DOCO : 1.7.2003 And Stage - II combined Assets (Notional DOCO : 1.2.2007) : Stage - ii assets consisting of (e) ICT - I along with associated bays at Meerut sub - station (DOCO: 1.8.2005) (f) 800 kV Tehri -Meerut Ckt - I along with associated bays (DOCO : 1.4.2006) (g) 800 kV Tehri -Meerut Ckt-II and 400 kV S/C with one no 400 kV and one

Date of Hearing : 17/11/2011

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : RRVPNL & 16 others.

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL

The representative of the petitioner submitted that all the assets covered in the petition were commissioned in the tariff block 2009-14 and the admitted capital cost as 31.3.2009 has been considered for claiming the transmission tariff for the period 2009-14. It was also submitted that the

projected additional capital expenditure was on account of balance and retention payment as per original scope of work implemented within the cut-off date but payment is released after the cut-off due to contractual exigencies.

2. The representative of the petitioner submitted that a court case, claiming compensation was filed by a land owner and accordingly provision has been made in the tariff block 2009-14 for payment of compensation, in case of a verdict against the petitioner. It was also submitted that the provision made for 2010-11 and 2011-12 has not been utilised and it would be transferred to 2012-13 and 2013-14. The petitioner was directed to file revised information in this regard on affidavit before 20.12.2011.

3. Subject to above, the order was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)
7.12.2011